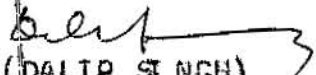


GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, Dated the 7th May, 1989.

NOTIFICATION
(INCOME-TAX)

No. 8327 (F.No.197/114/89-ITAI: In exercise of the powers conferred by sub-clause (v) of clause (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Thiruvavaduthurai Adheenam, Thanjavur Distt," for the purpose of the said sub-clause for the assessment years 1988-89 and 1989-90.


(DALIP SINGH)
OFFICER ON SPECIAL DUTY

To

The Manager,
Government of India Press,
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New Delhi.

Copy to:-

1. The Manager, Sivaprayasa Pandarasannadhi Adheena Karthat Thiruvavaduthurai Adheenam, Thiruvavaduthurai -609803 Thanjavur Distt. Tamil Nadu.
2. The Commissioner of Income-tax, (Tamil Nadu V) Madras.w.r. to his letter No.2039A(6)/83-84/TN-V dated 18.1.89.
3. All Chief Commissioners of Income-tax.
4. Director General (Investigation), North, New Delhi.
5. Director General (Investigation), South, Bombay.
6. All Officers & Sections of the Central Board of Direct Taxes.
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